

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:203

ANSWERED ON:24.11.2014

CASES DISPOSED OF BY LOK ADALATS

Chauhan Shri Devusinh Jesingbhai;Kaswan Shri Rahul;Puttaraju Shri C.S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Lok Adalats organised in different States/UTs along with the number of cases heard, disposed off and laying pending in these Lok Adalats in various States during each of the last three years, State-wise;
- (b) the details of compensation provided by the Lok Adalats during the said period;
- (c) whether due to a large number of pending cases in the courts, the Government proposes to organise Lok Adalats more than once in a year, and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) & (b) A statement indicating details of Lok Adalats organized, cases disposed off and compensation paid in MACT during each of the last three years, State-wise is attached as Annexure.

(c) & (d) National Legal Services Authority (NALSA) through the State Legal Services Authority, Supreme Court Legal Services Committee, High Court Legal Services Committees, District Legal Services Authorities and Taluk Legal Services Committee have been organizing Lok Adalats all over country regularly either on a daily, fortnightly or monthly basis in addition to the National and Mega Lok Adalats.

Govt. of India has also issued guidelines with regard to organizing more and more Lok Adalats for disposal of cases speedily so that the system of Lok Adalats would reduce the burden of courts. Apart from the guidelines under the Legal Services Authorities Act, the National Legal Services Authority has resolved to hold two National Lok Adalat in a year.